

सिगरेटों के निर्माताओं द्वारा की जाने वाली उत्पाद शुल्क की चोरी को रोकने के उपायों के बारे में श्री शिवप्रसाद गंग और अन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका प्रस्तुत करता हूँ।

13.34 hrs.

*The Lok Sabha adjourned for Lunch till thirty five minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at forty minutes past Fourteen of the Clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

#### MATTERS UNDER 377

MR. DEPUTY-SPEAKER : Shri Somnath Chatterjee.

(i) Need to nationalise the firm, Messrs, Brentford Electric (India) Ltd., Calcutta.

SHRI SOMNATH CHATTERJEE : (Jadavpur) : Sir, it is a matter of grave concern that although the Government had decided to acquire the undertaking of M/s, Brentford Electric (India) Limited, Calcutta and undertook to introduce in Parliament the necessary Bill for nationalisation as stated by the Hon'ble Minister of Industry in May, 1983, no step has yet been taken to implement the decision and, on the other hand, a news item has appeared which indicates that the Government has decided not to nationalise the undertaking and that the Company would be put into liquidation by denotifying the same under the Industries (Development and Regulation) Act.

The undertaking, since the take-over of the management, has been functioning well under Andrew Yule Co., a Government Company and there has been a substantial increase in the production and it is understood that most of the liabilities have been paid off or

are in the process of being discharged. The workers have rendered total cooperation for proper running of the Undertaking and initially they voluntarily accepted 60% of their wages only with a view to make the undertaking viable. There has always been excellent industrial relation in the Undertaking.

I would most earnestly request the Government to implement its decision for the nationalisation of the undertaking which, if closed, will not only result in the liquidation of a viable unit with more than 300 workers of the undertaking would be rendered jobless for no fault of theirs.

(ii) Re : Naval Singh, Cooperative Sugar Mills, Ltd., Barhanpur not being timely supplied with Turbo-alternator and other machinery by BHEL, Hyderabad and Messrs Richardson and Cruddas of Bombay,

श्री शिवकुमार सिंह (खंडवा) : उपाध्यक्ष महोदय, भेल हैदराबाद एवं रिचर्डसन एवं क्रूडस (पब्लिक सेक्टर कम्पनी) बम्बई द्वारा बुरहानपुर मध्यप्रदेश के नवल सिंह सहकारी शक्कर कारखाना मर्यादित, जो किसानों की सहकारी संस्था है, को टर्बो आल्टरनेटर व अन्य मशीनों के समय पर सप्लाई न किए जाने के कारण इरेक्शन समय पर न किए जाने के कारण उत्पादन प्रारम्भ होने में देरी होने की संभावना बन गई है। इससे क्षेत्र के 8000 एकड़ के गन्ना उत्पादक किसानों में भय एवं चिन्ता व्याप्त हो गई है। उद्योग मंत्री जी से प्रार्थना है कि वे हस्तक्षेप कर भय का निवारण करें।

(iii) Need for Central Governments intervention to prevent destruction of crops by sheep and intimidation of people by the shepherds in certain parts of Rajasthan

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ़) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय की ओर मंत्री महोदय का ध्यान आकर्षित करना चाहती हूँ।